

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 326 OF 2017 &
IA NO. 1223 OF 2018**

Dated: 12th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Jala Shakti Ltd.

.... Appellant(s)

Versus

**Himachal Pradesh Electricity Regulatory Commission &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-1

Mr. Anand K. Ganesan for R-2

ORDER

IA NO. 1223 OF 2018

(Appln. for condonation of delay in filing rejoinder)

For the reasons stated in the accompanying affidavit, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 326 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **13.11.2018.**

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**